

ITEM NO.7

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 7/2014, I.A. No.8/2014 in Petition(s) for Special Leave to Appeal (C) No(s). 35095/2012

(Arising out of impugned final judgment and order dated 28/09/2010 in WC No. 526/1990 passed by the High Court of Judicature at Allahabad)

KULRAJI (D) TR.LRS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(for substitution and c/delay in filing substitution appln.)

Date : 15/01/2015 These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAMAJIT SEN
[IN CHAMBER]

For Petitioner(s) Mr. Manu Shanker Mishra, Adv.
Mr. Nishant Kumar, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Ram Kishor Singh Yadav, Adv.

Mr. Yadav Narender Singh, Adv. (NP)

Mr. Vinay Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

For the reasons stated in the I.A. No.8 - delay of 60 days in filing the application for substitution of legal heirs is condoned.

I.A. No.7 - Application for substitution of deceased Respondent No.3 is allowed.

Amended memo of parties be filed within four weeks.

(R.NATARAJAN)
Court Master

(PARDEEP KUMAR)
AR-cum-PS